

 सत्यमेव जयते	राजस्थान राज-पत्र	RAJASTHAN GAZETTE
	विशेषांक	Extraordinary
	साधिकार प्रकाशित	<i>Published by Authority</i>
	आश्विन 24, सोमवार, शाके 1928—अक्टूबर 16, 2006 <i>Asvina 24, Monday, Saka 1928—October 16, 2006</i>	

भाग 4 (क)

राजस्थान विधान मंडल के अधिनियम।

**LAW (LEGISLATIVE DRAFTING) DEPARTMENT
(GROUP-II)**

NOTIFICATION

Jaipur, October 13, 2006

No.F. 2 (28)Vidhi/2/2006.—The following Act of the Rajasthan State Legislature received the assent of the Governor on the 12th day of October, 2006 and hereby published for general information :—

**THE RAJASTHAN CIVIL COURTS
(AMENDMENT) Act, 2006**

(Act No. 18 of 2006)

[Received the assent of the Governor on the 12th day of October, 2006]

An

Act

further to amend the Rajasthan Civil Courts Ordinance, 1950.

Be it enacted by the Rajasthan State Legislature in the

Fifty-seventh Year of the Republic of India, as follows:—

1. Short title and commencement.—(1) This Act may be called the Rajasthan Civil Courts (Amendment) Act, 2006.

(2) It shall be deemed to have come into force on and from 27th July, 2006.

2. Amendment of section 26, Rajasthan Ordinance No. VII of 1950.—In section 26 of the Rajasthan Civil Courts Ordinance, 1950 (Ordinance No. VII of 1950), for the existing subsection (1), the following shall be substituted, namely:—

“(1) The High Court shall prepare a list of days to be observed in each year as close holidays in the Civil Courts.”.

3. Repeal and savings.—(1) The Rajasthan Civil Courts (Amendment) Ordinance, 2006 (Ordinance No. 4 of 2006) is hereby repealed.

(2) Notwithstanding such repeal, all things done, actions taken or orders made under the principal Ordinance as amended by the said Ordinance shall be deemed to have been done, taken or made under the principal Ordinance as amended by this Act.

गुमान सिंह,
Secretary to the Government.